

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 208 of 2014

Dated : 16th February, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Haryana Vidyut Prasaran Nigam Ltd. Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Varun Pathak

Counsel for the Respondent (s) : Mr. Matru Gupta Mishra for Resp.No.1

ORDER

This appeal is fixed for remaining hearing today. The learned counsel for the appellant namely Haryana Vidyut Prasaran Ltd. (HVPL) wants to withdraw the appeal and the learned counsel has made endorsement for this same effect on the first page of the appeal memorandum. As per the request of Mr. Varun Pathak, learned counsel for the appellant this appeal is permitted to be withdrawn and the same is **dismissed**, as withdrawn without any order as to costs.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vt